

No. 223 dated 9th August, 1983.  
[Placed in Library See No. L.T.  
6870/83]

12.22 Hrs.

### MESSAGES FROM RAJYA SABHA

#### NOTIFICATIONS UNDER APPRENTICES ACT

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English Versions) under sub-section (3) of section 37 of the Apprentices Act, 1961 :-

- (1) The Apprenticeship (Third Amendment) Rules, 1983 published in Notification No. G.S.R. 450 in Gazette of India dated the 18th June, 1983 together with Order published in Notification No. S.O. 2587 in Gazette of India dated the 18th June, 1983 notifying the ration of apprentices to workers in the trade under Hotel and Catering trades group.
- (2) The Apprenticeship (Second Amendment) Rules, 1983 published in Notification No. G.S.R. 451 in Gazette of India dated the 18th June, 1983 together with Order published in Notification No. S.O. 2586 in Gazette of India dated the 18th June, 1983 notifying the ratio of apprentices to workers in the trade of Fitter Structural under construction trade group. [Placed in Library see No. L.T. 6871/83]

#### DRUGS (PRICES CONTROL) (THIRD AMENDMENT) ORDER, 1983

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (SHRI R.C. RATH) : I beg to lay on the Table a copy of the Drugs (Prices Control) (Third Amendment) Order, 1983 (Hindi and English Versions) published in Notification No. S.O. 526(E) in Gazette of India dated the 4th August, 1983 under sub-section (6) of section 3 of the Essential Commodities Act, 1956. [Placed in Library See No. L.T. 6872/83]

SECRETARY : Sir. I have to report the following messages received from the Secretary-General of Rajya Sabha :-

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jute Manufactures Cess Bill, 1983 which was passed by the Lok Sabha at its sitting held on the 9th August, 1983, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th August, 1983, agreed without any amendment to the Jute Manufactures Development Council Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 9th August, 1983."

SHRI A.K. BALAN (Ottapalam) : It is a very serious matter.

SHRI A. NEELALOHITHADASAN NADAR (Trivandrum) : Three weeks have passed.

12.24 Hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SITUATION ARISING OUT OF HEAVY CANE PRICE ARREARS DUE FOR PAYMENT TO CANE GROWERS BY SUGAR MILLS.

SHRIMATI KISHORI SINHA (Vai-shali) : Sir, I call the attention of the Hon.